GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. *38

TO BE ANSWERED ON THE 19TH NOVEMBER, 2019/ KARTIKA 28, 1941 (SAKA)

USE OF DRONES

†*38. SHRI KHAGEN MURMU: SHRI AJAY KUMAR MISRA TENI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to frame rules/laws regarding the usage of drones considering the recent cases of dropping of weapons *via* drones and drone based terrorist attacks;
- (b) if so, the extent to which the said activities are likely to get controlled; and
- (c) if not, the reasons therefore?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO THE LOK SABHA STARRED QUESTION NO. *38 FOR 18.11.2019

(a) to (c): On 27.08.2018, Ministry of Civil Aviation has issued the Civil Aviation requirement (CAR) regarding 'Requirements for operation of Civil Remotely Piloted Aircraft System (RPAs/drones)' in order to regulate and monitor the operation of drones. However, in order to meet the threat from hostile or roque drones operated by terrorists and subversive elements, Ministry of Home Affairs has on 10 May, 2019 comprehensive Standard Operating Procedures (SOPs) for issued handling the threat from drones and other sub-conventional aerial platforms in the country. These SOPs have been issued to defence forces and other security agencies of the country and the States, who are maintaining utmost vigil against hostile or rogue drones. The matter is constantly reviewed by concerned authorities and necessary measures are taken for failproof security.
